

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/01471/2018**  
**Chandigarh, this the 11<sup>th</sup> day of December, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**  
**HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

1. Jai Kumar S/o Sh. Ashok Kumar, aged about 32 years, R/o 1420, Vikas Nagar, Mauli Jagran, Chandigarh, UT (Group-C post) - 1 60102.
2. Ikdeep Singh S/o Sh. Hardeep Singh, aged about 37 years, R/o 729, Phase-2, Urban Estate, Dugril Ludhiana (Punjab) (Group - C post) – 141001.
3. Naveen Kumar S/o Sh. Guddu Ram, aged about 28 years, R/o 361, Ward No. 8, Tohana, Faridabad (Haryana ) (Group C post) – 125106.

**....Applicants**

**(Present: Mr. Vikas Kuthiala, Advocate)**

**Versus**

- 1 The Secretary Technical Education, U.T. Chandigarh at U.T. Secretariat, Sector 9, Chandigarh – 160010.
2. The Director, Technical Education, U.T. Chandigarh at Punjab Engineering College Sector 12, Chandigarh – 160011.
3. Principal Industrial Training Institute for Women, Sector 11-C, Chandigarh – 160011.

**..... Respondents**

**ORDER (Oral)**  
**SANJEEV KAUSHIK, MEMBER (J)**

1. After realizing that the O.A. is pre-mature as the six months time after filing of representation/legal notice has not yet expired, learned counsel prayed that he may be allowed to withdraw the O.A., with liberty to file it afresh, at an appropriate time, if need so arises.
2. Ordered accordingly.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated:11.12.2018**

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